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To,
The Hon'ble Director,
National Judicial Academy
Bhopal

Sub: Merger of eSCR and DigiSCR and Launch of SCR portal by the Supreme Court of India

Hon'ble Sir,

- Apropos to the above captioned subject, the undersigned has been directed by the Competent Authority to hereby apprise your goodself that Hon'ble Mr. Justice Sanjiv Khanna, Hon'ble the Chief Justice of India, launched the SCR (Supreme Court Reports) portal on 07.05.2025.
- 2 The launch owes its genesis to the resolution of the Hon'ble Editorial Committee of the Supreme Court of India comprising of Hon'ble Mr. Justice Abhay S Oka, Judge, Supreme Court, Chairman and Hon'ble Mr. Justice P. S. Narasimha, Judge, Supreme Court, Member, which was accorded the imprimatur of Hon'ble the Chief Justice of India on 06.05.2025.
- The SCR portal is the official law reporter of the Supreme Court of India and has been formed after merging the extant eSCR and DigiSCR portals, both of which stand decommissioned. The said SCR portal can be accessed by clicking the link https://scr.sci.gov.in/scrsearch/ and/or by navigating through the official Supreme Court website under the head 'eServices'.
- 4 It is pertinent to note that the said portal is an up-to-date repository of all reportable judgments pronounced by the Supreme Court of India along with their headnotes/case summaries. The headnotes of each judgment are classified into categories such as: Issues for consideration, Case laws cited,

List of Acts/Statutes, List of Keywords, Case arising from, Appearance and the Judgment/Order etc. The headnotes are lucid and shorn of verbiage and are assiduously composed per diem by the Editorial Branch of Supreme Court of India comprising of Editors who are Senior Advocates and Advocates.

- It is emphasised that each judgment has been allocated a Neutral Citation facilitating easy identification, referencing and retrieval thereof. The Neutral Citation system is a Court approved system of citation. Significantly, the SCR portal is accessible free of cost and would thereby facilitate the right of access to justice and aid in enhancing public scrutiny, education, academic research and development of law.
- 6 Ergo, you are most humbly requested to issue directions qua intimation to all concerned about the availability of the SCR portal.

Warm regards,

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(Arul Varma)